

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

A.B.A. No. 557 of 2020

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Shambhu Kumar Kushwaha. ....Petitioner

Versus

The State of Jharkhand. ....Opposite Party

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**Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Arvind Prajapati, Advocate

For the State : Miss. Leena Mukherjee, A.P.P.

For the O.P. No. 2 : Mr. S.K. Singh, Advocate

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04/24-06-2020 Heard the parties.

The petitioner apprehends his arrest in connection with Hussainabad P.S. Case No. 303 of 2019.

The marriage of the informant was solemnized with the petitioner in the year 2010. It has been alleged that there was a demand of Apache motorcycle and on non fulfilment of which she was subjected to torture. Ultimately the informant was ousted from her matrimonial house. The FIR reveals that the petitioner has solemnized another marriage with one Shanti Kumari.

Although the allegations with respect to assault and torture is concerned, same are general and omnibus in nature but so far as demand of motorcycle is concerned, same is specific.

In view of nature of allegations levelled against the petitioner, I am not inclined to extend the privilege of anticipatory bail to the petitioner.

This application stands rejected.

(Rongon Mukhopadhyay,J)

Rakesh/-